



2026:AHC:47020

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3199 of 2026

Rama Nand

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manju Lata Verma, Ram Sumer Chaudhary
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri R.S. Chaudhary, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he happens to be the husband of Ms. Ram Murti who was a class IV employee who expired on 31.12.2019. The writ petitioner claims pension.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by fourth respondent, Chief Veterinary Officer, Hamirpur, District Hamirpur.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Chief Veterinary Officer, Hamirpur, District Hamirpur by **27.03.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

March 9, 2026

Rajesh

(Vikas Budhwar,J.)